

IN THE NATIONAL COMPANY LAW TRIBUNAL

COURT NO. IV, NEW DELHI

C.A No. 67/2018/C-IV in (IB)-275/ND/2018

Under Section: 9 of IBC Code, 2016.

In the matter of:

M/s Khandewal Busar Industries Pvt Ltd.**Applicant**

Vs.

M/s Mansfield Cables Company Ltd.**Respondent**

Order delivered on 26.09.2018

CORAM

**DR. DEEPTI MUKESH,
HON'BLE MEMBER (J)**

For the Applicant : Mr. Ashok Kriplani, Adv.
Ms. Avantika, Adv.

For the Respondent : Mr. J.P.S. Chaddha Dir. (Suspended)
Mr. Sukan Chaudhary, Director of CD

ORDER

Application being CA No. 67/2018, C-IV is filed by RP under Section 19(2) and (3) of the Code for issue necessary directions against the ex-directors of the corporate debtor. Ex-Director Mr. Jitender Pal Singh Chaddha, and Mr. Sukan Chaudhary are present in the Court today and makes a statement that all the relevant documents mentioned in Para 4 Sub-Clause (9) (a) to (d)

are supplied to RP except the financial statements till the period May 2018. The Directors further undertake to cooperate and send the said financial statements within one week to the learned RP. The learned counsel for the RP states that on the statement made by the ex-directors the application may be disposed of. The ex-directors are directed to comply this order in its time spirit. In case of failure, the strictures will be passed against the said Directors. Application stands disposed of in terms of the above order.

—SID—

(DR. DEEPTI MUKESH)
MEMBER (JUDICIAL)

Mukesh